

SCHEDULE II**FORM B****PUBLIC ANNOUNCEMENT**

(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF

ARYA FILAMENTS PRIVATE LIMITED

(CIN- U03110MP1991PTC006499)

1.	Name of Corporate Debtor	Arya Filaments Private Limited
2.	Date of incorporation of Corporate Debtor	10/06/1991
3.	Authority under which Corporate Debtor is incorporated/Registered	Register of Companies-Gwalior
4.	Corporate Identity No./Limited Liability Identification No. of Corporate Debtor	U03110MP1991PTC006499
5.	Address of the registered office and principal office (if any) of Corporate Debtor	Plot No. 20 and 22B, Sector-I Industrial area, Road No. 13, Dhar, Pithampur, Madhya Pradesh, India-454775
6.	Date of closure of Insolvency Resolution Process	02/11/2023
7.	Liquidation commencement date of Corporate Debtor	Hon'ble NCLT passed the Liquidation order on 02/11/2023, the said order was received on 08/11/2023.
8.	Name and registration number of the Insolvency Professional acting as Liquidator	Mr. Gagan Jhavar Reg. No. IBBI/IPA-001/IP-P02382/2021-2022/13579
9.	Address and e-mail of the Liquidator, as registered with the Board	Address: 3 Royal Residency, Pipliyahana, Opp. Kothari college, Indore, Madhya Pradesh, 452018 E-mail: jhavar_co@yahoo.com
10.	Address and e-mail to be used for correspondence with the Liquidator	Address: 3 Royal Residency, Pipliyahana, Opp. Kothari college, Indore, Madhya Pradesh, 452018 E-mail: liq.afpl@gmail.com
11.	Last date for submission of claims	08/12/2023 (being 30 days from the date of receipt of order)

Notice is hereby given that the National Company Law Tribunal **Indore Bench** has ordered the commencement of liquidation of **Arya Filaments Private Limited** on 02/11/2023, however, a copy of the said order was received on **08/11/2023**.

The stakeholders of **Arya Filaments Private Limited** are hereby called upon to submit their claims with proof on or before **08/12/2023**, to the Liquidator at the address mentioned against item No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means. The claim forms for the purpose of submission of claims can be downloaded from the website of IBBI (<https://ibbi.gov.in/en/home/downloads>), relevant claim forms are available under Downloads Section of the website [Refer S. No. 3 in the Table – “Forms under the Insolvency and Bankruptcy Board of India (Liquidation process) Regulations, 2016”].

Submission of false or misleading proof of claims shall attract penalties.

In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under section 38.

GAGAN JHAVAR
LIQUIDATOR
ARYA FILAMENTS PRIVATE LIMITED
Reg. No.: IBBI/IPA-001/IP-P02382/2021-2022/13579
Address: 3 Royal Residency, Pipliyahana, Opp.
Kothari college, Indore, Madhya Pradesh, 452018

Date: 10/11/2023
Place: Indore

દરબાર અસ્પતાલ સે ડિસ્ચાર્જ સીધે જનસમ્પર્ક પર નિકલે



महू। निर्दलीय अंतरसिंह दरबार
गुरुवार दोपहर कोदरिया
जनसंपर्क के दौरान रस्सी में पैर
उलझने से नीचे गिर गए और
चोटिल हो गए, उन्हें तुरंत अस्पताल
ले जाया गया वहां सिटी स्कैन व
अन्य जाँच उपचार के बाद शाम
को चिकित्सकों ने इस शर्त पर छुट्टी
दी की वे घर जाकर आराम करेंगे,
लेकिन दरबार अस्पताल से सीधे
आम्बाकांड न पहुंचे और ग्रामीणों से
मेल मुलाकात के बाद जनसंपर्क
किया।

NAME CHANGE

Previously my name was **Rajesh Kumar** Which is now changed as **Rajesh Sharma S/o Laxminarayan Sharma**. From now onward I shall be known by this name only.

Rajesh Sharma S/o
Laxminarayan Sharma
Address:- 5 Vishwakarma
Nagar Indore (M.P.)
Pin 452009

[illegible]

कार्यालय नगर पालिक निगम, इन्दौर जाहिर सूचना

सर्वसाधारण को सूचित किया जाता है, कि नगरीय क्षेत्र के अंतर्गत आने वाली नीचे उल्लेखित खराब भूमि पर संस्था/कंपनी/व्यक्तियों को **आवासीय भूखण्डीय विकास (ROYAL GREEN)** उपयोग की विकास अनुमति प्रदान की गई है। उल्लेखित स्थल पर विकास कार्यों पेटे निम्नानुसार भूखण्ड/ ब्लॉक/प्रकोष्ठ धरोहर रखे गये है:-

[illegible]

अतः सर्वसाधारण को सूचित किया जाता है कि उक्त भूखण्डों/प्रकोष्ठों का क्रय-विक्रय नहीं किया जावे अन्यथा की स्थिति में निगम जवाबदेह नहीं होगा।

आज्ञा से - आयुक्त नगर पालिक निगम, इन्दौर

Shanti PALM'S

Opp. Chokhi Dhani, Khandwa Road

Shanti Palm - Rera no. P-IND-22-3447

RBD

Redefining Luxury

दीपोत्सव के अवसर पर
घर ले आएँ खुशियाँ, शांति पाम्स
में बसाएँ अपनी दुनिया!

खंडवा रोड की सुंदर,
सर्वसुविधायुक्त एवं प्रकृति
के बीच स्थित टाउनशिप में
बुक करें अपना प्लॉट।

गज़िबो व गार्डन

किड्स प्ले एरिया

चौड़ी सड़क

मंदिर

प्लॉट मात्र
11.51
लाख से शुरू

बुकिंग मात्र
1,00,000 से

लोकेशन के फायदे : • आईटी चौराहा - 15 मिनट दूर
• स्कूल एवं कॉलेज - 10 मिनट दूर • हॉस्पिटल के नज़दीक

लोन सुविधा उपलब्ध

SBI HOME LOANS

HDFC HOME LOANS

संपर्क - 74770 59888, 93000 51777, 88715 11005

ArihantCapital Generating Wealth Arihant Capital Markets Ltd. (Group concerns member of BSE, NSE, NCDEX, MCX, DP-NSDL, CDSL) CIN - L67120MP1992PLC007182 Regd. Office: 6, Lad Colony, Y.N. Road, Indore-452 001 Phone: 0731-4217100 Email: compliance@arihantcapital.com, Website: www.arihantcapital.com		Extract of Unaudited Consolidated Financial Results For The Quarter and Half Year Ended September 30, 2023 (₹ in lacs)																																				
S. No.	Particulars	Quarter Ended			Half Year Ended		Year Ended																															
		30.09.2023	30.06.2023	30.09.2022	30.09.2023	30.09.2022	31.03.2023																															
		Unaudited	Unaudited	Unaudited	Unaudited	Unaudited	Audited																															
1.	Total Income from Operations	5603.59	4293.73	3997.85	9897.32	7480.85	13776.03																															
2.	Profit / (Loss) before Share of Profit / (Loss) of Associates, Tax & Exceptional Item	1871.04	1478.34	1562.17	3349.38	2644.14	3872.68																															
3.	Profit/(Loss) for the period before Tax & Exceptional Item	1911.91	1525.64	1580.78	3437.55	2648.04	3903.40																															
4.	Net Profit / (Loss) for the period after tax (after Extraordinary Items & Minority Interest)	1468.54	1157.74	1255.26	2626.27	2000.19	2911.76																															
5.	Total Comprehensive Income for the Period	1470.19	1157.46	1259.59	2627.64	2009.80	2924.41																															
6.	Paid-up Equity Share Capital	1041.13	1041.13	1041.13	1041.13	1041.13	1041.13																															
	(Face Value Per Share)	1/-	1/-	1/-	1/-	1/-	1/-																															
7.	Reserves excluding Revaluation Reserves as per Balance Sheet of Previous Accounting Year	-	-	-	-	-	-																															
8.	Earnings Per Share (₹)																																					
	Basic EPS (₹)	1.41	1.11	1.21	2.52	1.92	2.8																															
	Diluted EPS (₹)	1.41	1.11	1.21	2.52	1.92	2.8																															
Notes : 1. The above Unaudited Consolidated Financial Results of the Company for the quarter and half year ended on September 30, 2023 have been reviewed by the Audit Committee and approved by the Board of Directors in the Meeting held on November 09, 2023. The Statutory Auditors have conducted Limited Review of these results in terms of Regulation 33 of the Securities Exchange Board of India (Listing Obligations and Disclosures Requirements) Regulations, 2015. 2. The Consolidated Financial Results for the quarter and half year ended September 30, 2023 include the following entities of the group: (i) The Consolidated Results of the Company include unaudited results of the subsidiaries - Arihant Institute of Financial Education Private Limited (100%) (till July 31, 2023), Arihant Futures and Commodities Limited (100%), Arihant Financial Services Limited (100%), Arihant Insurance Broking Services Limited (100%) and Arihant Capital (IFSC) Limited (100%). (ii) The Management certified the financial results of associate, Electrum Capital Private Limited (27.23%), in India. The financial result of Electrum Capital Private Limited does not constitute a material component of the consolidated financial results and these have been consolidated as associate, under equity method of accounting as per Indian Accounting Standard. 3. The Company has sold entire shareholding of its wholly owned subsidiary Arihant Institute of Financial Education Private Limited on July 31, 2023 for a total consideration of ₹ 58.75 Lacs. The Company has recognized gain of ₹ 0.82 lacs in exceptional item in the Consolidated Financial Statements. 4. During the quarter and half year ended September 30, 2023, the Board of Directors at its Meeting held on June 15, 2023 approved the Prospectus for the issue of Secured, Redeemable, Unrated, Unlisted Non-Convertible Debentures ("NCDS") of the face value or ₹ 1,00,000/- each. Thereafter, the Company has allotted by the way of private placement 1000 No. of Non-Convertible Secured 9.5% Debentures having face value of ₹ 1,00,000/- each amounting of ₹ 1000 lacs and 1650 No. of Non-Convertible Secured 10% Debentures having face value of ₹ 1,00,000/- each amounting of ₹ 1650 lacs. These debentures are repayable at the expiry of term of 1 year and 3 years respectively from the date of issue. 5. The Company has sold entire shareholding of its wholly owned subsidiary Ahinsa Lifespace Infraheight Limited on September 30, 2022 for a total consideration of ₹ 221.00 lacs. The Consolidated results for Q2 and half year ended of FY 2022-23 include the profit / (loss) figures of the subsidiary for the period. 6. Previous period / year figures have been regrouped / reclassified, wherever found necessary, to conform to current period / year classification. Key Standalone Financial Information is given below: (₹ in lacs) <table> <tr> <th rowspan="2">S. No.</th><th rowspan="2">Particulars</th><th colspan="3">Quarter Ended</th><th colspan="2">Half Year Ended</th><th>Year Ended</th></tr> <tr> <th>30.09.2023</th><th>30.06.2023</th><th>30.09.2022</th><th>30.09.2023</th><th>30.09.2022</th><th>31.03.2023</th></tr> <tr> <td>1.</td><td>Total Income from Operations</td><td>5400.50</td><td>4163.65</td><td>3787.11</td><td>9564.15</td><td>7156.87</td><td>13246.84</td></tr> <tr> <td>2.</td><td>Profit Before Tax</td><td>1778.34</td><td>1401.35</td><td>1431.04</td><td>3179.69</td><td>2434.45</td><td>3558.19</td></tr> <tr> <td>3.</td><td>Profit After Tax</td><td>1367.21</td><td>1052.71</td><td>1112.29</td><td>2419.92</td><td>1813.44</td><td>2622.86</td></tr> </table> The full format of the Quarterly Financial Results are available on the exchange website i.e. www.bseindia.com and www.nseindia.com and on the company's website viz. www.arihantcapital.com. By or on behalf of the Board Sd/- Ashok Kumar Jain (Chairman & Managing Director) DIN : 00184729 Place: Indore Date : November 09, 2023	S. No.	Particulars	Quarter Ended			Half Year Ended		Year Ended	30.09.2023	30.06.2023	30.09.2022	30.09.2023	30.09.2022	31.03.2023	1.	Total Income from Operations	5400.50	4163.65	3787.11	9564.15	7156.87	13246.84	2.	Profit Before Tax	1778.34	1401.35	1431.04	3179.69	2434.45	3558.19	3.	Profit After Tax	1367.21	1052.71	1112.29	2419.92	1813.44	2622.86
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शुभ आभूषण

आपके हर शुभ अवसर के लिए

- गोल्ड • डायमण्ड
- पोल्की • प्लेटिनम
- सोने के सिक्के



— धनतेरस की —
हार्दिक शुभकामनाएँ

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• बड़ा सराफा, फोन : 0731-2533373
• एम.जी. रोड, ट्रेजर आइलैंड के सामने, फोन : 0731-2544472

 100%
HALLMARK
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DIAMONDS


PLATINUM

AP / Khan Younis

The director of Shifa said



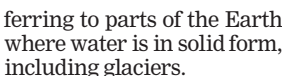
US Secretary of State Antony Blinken said on Fri-

challenged the figures from the Gaza Health Ministry as exaggerated, Assistant Secretary of State Barbara Leaf told American lawmakers this week that it was "very possible" the numbers were even higher than reported.

AP / MOSCOW

Peskov said, as per Russian state news agency Tass.

AP / Paris



The world, Macron said, is witnessing "the collapse of the cryosphere under the impact of climate change," re-

While human-caused climate change means the loss of glacier mass is irreversible in the short-term, scientists say drastically reducing the burning of planet-warming coal, oil and gas could minimize the melt in the future.

PTI / London

While Sunak's official spokesperson has said that he has "full confidence" in the Home Secretary, they did confirm that the contents of 'The Times' Op-Ed did not have the full clearance of her boss.

		
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CIN: L45203MH2008PLC178061		

WESTERN RAILWAY-VADODARA DIVISION

SIGNAL & TELECOMMUNICATION
226 TENDER NOTICE
SUPPLY, INSTALLATION, ALTERATION
TESTING & COMMISSIONING WORK

TENDER NOTICE No. S & T/
BC/23-24/26/SIG Dtd. 06.11.2023
DSTC/Vadodara acting for and on behalf of The President of India invites Tenders against Tender No. SandT/BC-23-24 26 SIG. Bidders will be able to submit their original / revised bids upto 11.11.2023 at 12 noon only. Late offers are not allowed against tender, and any such manual offer received shall be ignored. (1) **Name of the Work with its Location:** Supply, Installation, Alteration in EL, Testing and commissioning in connection with the work of (1) LC 1, 2 & 19X PRD-BN-SC (2) LC 1, 2 & 19X PRD-BN-SC (3) LC 1, 2 & 19X PRD-BN-SC (4) LC 1, 2 & 19X PRD-BN-SC (5) LC 1, 2 & 19X PRD-BN-SC (6) LC 1, 2 & 19X PRD-BN-SC (7) LC 1, 2 & 19X PRD-BN-SC (8) LC 1, 2 & 19X PRD-BN-SC (9) LC 1, 2 & 19X PRD-BN-SC (10) LC 1, 2 & 19X PRD-BN-SC (11) LC 1, 2 & 19X PRD-BN-SC (12) LC 1, 2 & 19X PRD-BN-SC (13) LC 1, 2 & 19X PRD-BN-SC (14) LC 1, 2 & 19X PRD-BN-SC (15) LC 1, 2 & 19X PRD-BN-SC (16) LC 1, 2 & 19X PRD-BN-SC (17) LC 1, 2 & 19X PRD-BN-SC (18) LC 1, 2 & 19X PRD-BN-SC (19) LC 1, 2 & 19X PRD-BN-SC (20) LC 1, 2 & 19X PRD-BN-SC (21) LC 1, 2 & 19X PRD-BN-SC (22) LC 1, 2 & 19X PRD-BN-SC (23) LC 1, 2 & 19X PRD-BN-SC (24) LC 1, 2 & 19X PRD-BN-SC (25) LC 1, 2 & 19X PRD-BN-SC (26) LC 1, 2 & 19X PRD-BN-SC (27) LC 1, 2 & 19X PRD-BN-SC (28) LC 1, 2 & 19X PRD-BN-SC (29) LC 1, 2 & 19X PRD-BN-SC (30) LC 1, 2 & 19X PRD-BN-SC (31) LC 1, 2 & 19X PRD-BN-SC (32) LC 1, 2 & 19X PRD-BN-SC (33) LC 1, 2 & 19X PRD-BN-SC (34) LC 1, 2 & 19X PRD-BN-SC (35) LC 1, 2 & 19X PRD-BN-SC (36) LC 1, 2 & 19X PRD-BN-SC (37) LC 1, 2 & 19X PRD-BN-SC (38) LC 1, 2 & 19X PRD-BN-SC (39) LC 1, 2 & 19X PRD-BN-SC (40) LC 1, 2 & 19X PRD-BN-SC (41) LC 1, 2 & 19X PRD-BN-SC (42) LC 1, 2 & 19X PRD-BN-SC (43) LC 1, 2 & 19X PRD-BN-SC (44) LC 1, 2 & 19X PRD-BN-SC (45) LC 1, 2 & 19X PRD-BN-SC (46) LC 1, 2 & 19X PRD-BN-SC (47) LC 1, 2 & 19X PRD-BN-SC (48) LC 1, 2 & 19X PRD-BN-SC (49) LC 1, 2 & 19X PRD-BN-SC (50) LC 1, 2 & 19X PRD-BN-SC (51) LC 1, 2 & 19X PRD-BN-SC (52) LC 1, 2 & 19X PRD-BN-SC (53) LC 1, 2 & 19X PRD-BN-SC (54) LC 1, 2 & 19X PRD-BN-SC (55) LC 1, 2 & 19X PRD-BN-SC (56) LC 1, 2 & 19X PRD-BN-SC (57) LC 1, 2 & 19X PRD-BN-SC (58) LC 1, 2 & 19X PRD-BN-SC (59) LC 1, 2 & 19X PRD-BN-SC (60) LC 1, 2 & 19X PRD-BN-SC (61) LC 1, 2 & 19X PRD-BN-SC (62) LC 1, 2 & 19X PRD-BN-SC (63) LC 1, 2 & 19X PRD-BN-SC (64) LC 1, 2 & 19X PRD-BN-SC (65) LC 1, 2 & 19X PRD-BN-SC (66) LC 1, 2 & 19X PRD-BN-SC (67) LC 1, 2 & 19X PRD-BN-SC (68) LC 1, 2 & 19X PRD-BN-SC (69) LC 1, 2 & 19X PRD-BN-SC (70) LC 1, 2 & 19X PRD-BN-SC (71) LC 1, 2 & 19X PRD-BN-SC (72) LC 1, 2 & 19X PRD-BN-SC (73) LC 1, 2 & 19X PRD-BN-SC (74) LC 1, 2 & 19X PRD-BN-SC (75) LC 1, 2 & 19X PRD-BN-SC (76) LC 1, 2 & 19X PRD-BN-SC (77) LC 1, 2 & 19X PRD-BN-SC (78) LC 1, 2 & 19X PRD-BN-SC (79) LC 1, 2 & 19X PRD-BN-SC (80) LC 1, 2 & 19X PRD-BN-SC (81) LC 1, 2 & 19X PRD-BN-SC (82) LC 1, 2 & 19X PRD-BN-SC (83) LC 1, 2 & 19X PRD-BN-SC (84) LC 1, 2 & 19X PRD-BN-SC (85) LC 1, 2 & 19X PRD-BN-SC (86) LC 1, 2 & 19X PRD-BN-SC (87) LC 1, 2 & 19X PRD-BN-SC (88) LC 1, 2 & 19X PRD-BN-SC (89) LC 1, 2 & 19X PRD-BN-SC (90) LC 1, 2 & 19X PRD-BN-SC (91) LC 1, 2 & 19X PRD-BN-SC (92) LC 1, 2 & 19X PRD-BN-SC (93) LC 1, 2 & 19X PRD-BN-SC (94) LC 1, 2 & 19X PRD-BN-SC (95) LC 1, 2 & 19X PRD-BN-SC (96) LC 1, 2 & 19X PRD-BN-SC (97) LC 1, 2 & 19X PRD-BN-SC (98) LC 1, 2 & 19X PRD-BN-SC (99) LC 1, 2 & 19X PRD-BN-SC (100) LC 1, 2 & 19X PRD-BN-SC (101) LC 1, 2 & 19X PRD-BN-SC (102) LC 1, 2 & 19X PRD-BN-SC (103) LC 1, 2 & 19X PRD-BN-SC (104) LC 1, 2 & 19X PRD-BN-SC (105) LC 1, 2 & 19X PRD-BN-SC (106) LC 1, 2 & 19X PRD-BN-SC (107) LC 1, 2 & 19X PRD-BN-SC (108) LC 1, 2 & 19X PRD-BN-SC (109) LC 1, 2 & 19X PRD-BN-SC (110) LC 1, 2 & 19X PRD-BN-SC (111) LC 1, 2 & 19X PRD-BN-SC (112) LC 1, 2 & 19X PRD-BN-SC (113) LC 1, 2 & 19X PRD-BN-SC (114) LC 1, 2 & 19X PRD-BN-SC (115) LC 1, 2 & 19X PRD-BN-SC (116) LC 1, 2 & 19X PRD-BN-SC (117) LC 1, 2 & 19X PRD-BN-SC (118) LC 1, 2 & 19X PRD-BN-SC (119) LC 1, 2 & 19X PRD-BN-SC (120) LC 1, 2 & 19X PRD-BN-SC (121) LC 1, 2 & 19X PRD-BN-SC (122) LC 1, 2 & 19X PRD-BN-SC (123) LC 1, 2 & 19X PRD-BN-SC (124) LC 1, 2 & 19X PRD-BN-SC (125) LC 1, 2 & 19X PRD-BN-SC (126) LC 1, 2 & 19X PRD-BN-SC (127) LC 1, 2 & 19X PRD-BN-SC (128) LC 1, 2 & 19X PRD-BN-SC (129) LC 1, 2 & 19X PRD-BN-SC (130) LC 1, 2 & 19X PRD-BN-SC (131) LC 1, 2 & 19X PRD-BN-SC (132) LC 1, 2 & 19X PRD-BN-SC (133) LC 1, 2 & 19X PRD-BN-SC (134) LC 1, 2 & 19X PRD-BN-SC (135) LC 1, 2 & 19X PRD-BN-SC (136) LC 1, 2 & 19X PRD-BN-SC (137) LC 1, 2 & 19X PRD-BN-SC (138) LC 1, 2 & 19X PRD-BN-SC (139) LC 1, 2 & 19X PRD-BN-SC (140) LC 1, 2 & 19X PRD-BN-SC (141) LC 1, 2 & 19X PRD-BN-SC (142) LC 1, 2 & 19X PRD-BN-SC (143) LC 1, 2 & 19X PRD-BN-SC (144) LC 1, 2 & 19X PRD-BN-SC (145) LC 1, 2 & 19X PRD-BN-SC (146) LC 1, 2 & 19X PRD-BN-SC (147) LC 1, 2 & 19X PRD-BN-SC (148) LC 1, 2 & 19X PRD-BN-SC (149) LC 1, 2 & 19X PRD-BN-SC (150) LC 1, 2 & 19X PRD-BN-SC (151) LC 1, 2 & 19X PRD-BN-SC (152) LC 1, 2 & 19X PRD-BN-SC (153) LC 1, 2 & 19X PRD-BN-SC (154) LC 1, 2 & 19X PRD-BN-SC (155) LC 1, 2 & 19X PRD-BN-SC (156) LC 1, 2 & 19X PRD-BN-SC (157) LC 1, 2 & 19X PRD-BN-SC (158) LC 1, 2 & 19X PRD-BN-SC (159) LC 1, 2 & 19X PRD-BN-SC (160) LC 1, 2 & 19X PRD-BN-SC (161) LC 1, 2 & 19X PRD-BN-SC (162) LC 1, 2 & 19X PRD-BN-SC (163) LC 1, 2 & 19X PRD-BN-SC (164) LC 1, 2 & 19X PRD-BN-SC (165) LC 1,

E-Auction Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8 (6) of the Security Interest (Enforcement) Rules, 2002

Disclaimer: Please note that the said notice is issued for sale of immovable property only and IDFC FIRST Bank Limited has no right to sale the movable assets, if any, present at the immovable property.

Date : 11.11.2023

(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)

**FOR THE ATTENTION OF THE STAKEHOLDERS OF
ADVA FILAMENTS PRIVATE LIMITED**

**FOR THE ATTENTION OF THE STAKEHOLDERS OF
ADVA FILAMENTS PRIVATE LIMITED**

Notice is hereby given that the National Company Law Tribunal **Indore Bench** has ordered the commencement of liquidation of **Arya Filaments Private Limited** on 02/11/2023, however, a copy of the said order was received on **08/11/2023**. The stakeholders of **Arya Filaments Private Limited** are hereby called upon to submit their claims with proof on or before **08/12/2023**, to the Liquidator at the address mentioned against item No.10.

The financial creditors shall submit their claims with proof by electronic means only. All the creditors may submit the claims with the proof in person, by post or by electronic means. The claim forms for the purpose of submission of claims can be downloaded from the website of IBI (<https://ibbi.gov.in/en/home/downloads>), relevant claim forms are available under Downloads Section of the website [Refer S. No. 3 in the Table – Forms under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]. Submission of false or misleading proof of claims shall attract penalties.

In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under section 38.

GAGAN JHAVAR
LIQUIDATOR
ARYA FILAMENTS PRIVATE LIMITED

Reg. No.: IBBI/PA-001/IP-P02382/2021-2022/13579
Address: 3 Royal Residency, Piplyahana, Opp.
Kothari college, Indore, Madhya Pradesh, 452018

Date: 10/11/2023
Place: Indore



PHYSICAL POSSESSION NOTICE

NOTICE is hereby given under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in the exercise of powers conferred under section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002, the Authorized Officer issued demand notice to the borrower(s) on the date mentioned against the account stated hereinafter calling upon them to repay the amount within 60 days from the date of receipt of said notice. The borrower(s), having failed to repay the amount notice is hereby given to the public in general and particular to the borrower(s) that the undersigned has taken physical possession of the property described herein below in exercise of the powers conferred on him under section 13(4) of the said Act read with Rule 8 of the said Rules on the date mentioned against the loan account. The borrower(s) in particular and the public in general is hereby cautioned not to deal with the property and any dealing with the property will be subject to the charge of the Bank for the amounts, interest, costs and charges thereon. The borrowers' /mortgagors' attention is invited to the provisions of sub-section (8) of section 13 of the Act, in respect of time available to redeem the secured asset.

Name of borrower(s) & Loan Account No.	Description of the property mortgaged (Secured Asset)	Date of Demand Notice	Date of Physical Possession Notice	Outstanding Amt. as on Date of Demand Notice
Mrs. Shanti Bai Meghwal w/o Late Mr. Bagdiram Meghwal (Co-applicant and Legal Heir) Ms. Krishna Bagdiram Meghwal (Legal Heir) Mr. Suresh Chouhan 20008130002281	All that part and parcel of the immovable property situated at Final Plot No. 394, Ward No. 02, PH No. 97, Near Dev Narayan Temple, Vill-Arniyadani, Post-Chachor, Tehsil-Rampura, Dist-Neemuch, Madhya Pradesh- 458118 and bounded by: North: Road, East: Road, West: Land of Mr. Rodi Lal, Nanu Ram Ji, South: House of Mr. Bhoni Ram, Mangi Lal	21.04.2022	08.11.2023	Rs.13,68,000.45
Mr. Jitendra Kumar Malik Mr. Yogendra Malik Mrs. Radha Devi Malik Mr. Devraj Malik Mr. Anil Kumar Malik 20008130001876 & 20008130001911	All that part and parcel of the immovable property situated at Survey No. 199/1, 200 Paiki, Final Plot No. 269, Ward No. 1, Mut No. 269, PHN 14, RIC No. 1 inside Mandsaur Road, Ram Nagar Colony, B/h Apurva Hospital, Tehsil-Manasa, Dist-Neemuch, Madhya Pradesh- 458110 and bounded by: North: Road, East: Seller Land, West: Seller Land, South: Bada of Ratan Lal Bamb	09.03.2020	08.11.2023	Rs.25,63,652.97
Mr. Dhanraj Chaudhary Mrs. Aneeta Chaudhary 20008130001595	All that part and parcel of the immovable property situated at Survey No. 58, 59/1, 59/2, 60, 62, 61, 61/1, 63/1, 63/2, 64 to 67, Final Plot No. 19, PHN 09, Wonder City Colony inside Neemuch Manasa Road, Vill-Sandiya, Tehsil-Manasa, Dist-Neemuch, Madhya Pradesh- 458110 and bounded by: North: Plot No. P 20, East: Road, West: Plot No. P 2, South: Plot No. P 18	21.06.2022	08.11.2023	Rs.3,37,000.64
Mrs. Yogita Agrawal Mr. Gopal Agrawal 20008130001450	All that part and parcel of the immovable property situated at Survey No. 58, 59/1, 59/2, 60, 62, 63/1, 63/2, 64 to 67, Final Plot No. P 2, PHN 09, Wonder City Colony inside Neemuch Manasa Road, Vill-Sandiya, Tehsil-Manasa, Dist-Neemuch, Madhya Pradesh- 458110 and bounded by: North: Plot No. P 1, East: Plot No. 12 to 20, West: Road, South: Plot No. P 3	07.03.2022	08.11.2023	Rs.6,43,200.74
Place: Neemuch Date: 11/11/2023 Authorised Officer Bandhan Bank Limited				